

M. DEPUTY-SPEAKER: You please understand that if you have given a notice for a Privilege Motion, it is only with the consent of the Speaker that you can raise it. The hon. Speaker was sitting here. He did not give his consent for raising it or not raising it, I do not know. So, you cannot raise it like that, please.

SHRI MANDHATA SINGH (Lucknow): But the rule also provides that even if the Speaker does not allow it to be moved, the notice has to be read before the House. I gave a notice under Rule 222...

MR. DEPUTY-SPEAKER: I am not allowing you. It cannot be done like that.

15.39 hrs.

MATTERS UNDER RULE 377—*Contd.*

(iii) **Need to declare Kot city as a 'B' grade city**

[*Translation*]

SHRI DAU DAYAL JOSHI (Kota): Mr. Deputy Speaker, Sir, Kota city is known as the industrial capital of Rajasthan. Its present population is more than 6 lakh 30 thousand. Because of such enormous population, Rajasthan High Court issued an order in an appeal four months ago that the local elections should be conducted there only after the city Council is converted into Municipal Corporation. It may be remembered that Municipal Corporation is declared only when the population exceeds 5 lakhs. When the former Government announced the "B" class cities the population of Kota was 3 lakhs 50 thousand with the addition of 10%. The population rose to 3 lakh 57 thousand because previously the population was less by 3 thousand. That is why, Kota was not declared as "B" class city. Now the Kota city has been declared as "magnate" city which signifies its importance. Therefore, it is requested through this motion that Kota may be declared as "B" class city as early as possible.

(iv) **Need to construct a railway line between Fatehpur and Etawah in Uttar Pradesh**

SHRI KESHARI LAL (Ghatampur): Mr. Deputy Speaker, Sir, maximum rural area of Kanpur village and Fatehpur under my constituency is still extremely backward. The area is suffering from acute shortage of means of transportation communication. With the result, we have made no headway in the development of this area and the financial position is not remarkably improved. If the means of transportation and communications are properly developed in this whole area, economic condition of the people of that area will definitely improve along with its all round development.

So, I request the Government that a comprehensive survey of that area may be conducted as early as possible to construct a railway line between Fatehpur, Bindki, Jahanabad, Ghatampur, Bhognipur, Sikandara, Auraya and Itawah on Kanpur-Allahabad railway line, and the necessary action may be expedited after the survey, so that the developmental work is initiated meaningfully.

(v) **Need to implement Damodar Action Plan**

[*English*]

SHRI SANAT KUMAR MANDAL (Jayanagar): Before the Damodar Valley Project was conceived to harness the mighty Damodar River by building dams on its for flood control, irrigation and power, it was called as the Bengal's River of Sorrow. Flowing through this country's industrial heartland, the pollution in the Damodar is rapidly approaching high-water mark and it is high time that an elaborate programme to clean the river on the lines of the Ganga Action Plan is formulated and implemented. The waste discharged into the river Damodar presently falls under three heads—organic or municipal waste, inorganic or industrial waste and particular matter. All this waste together contaminates the water in the river.